

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 182/95

DATE OF ORDER : 22-10-1997.

Between :-

1. G. Viswam Prasad
2. Mrs. V. Syamalamba
3. N. V. R. V. Prasada Rao

And

1. The Registrar General,  
Census, 2/A, Mansingh Road,  
New Delhi.
2. The Director of Census Operations,  
Hyderabad.

... Applicants

... Respondents

Counsel for the Applicants : Shri J. V. Lakshmana Rao

Counsel for the Respondents : Shri N. V. Raghava Reddy, CGSC

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R. Rangarajan, Member (A)).

... 2.

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(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Sri J.V.Lakshmana Rao, counsel for the applicants and Sri N.V.Raghava Reddy, standing counsel for the respondents.

2. There are 3 applicants in this O.A. They were appointed as Electronic Data Entry Operators in the office of Respondent No.2. They were subsequently promoted as Jr. Supervisors in the year 1987. They are working in that capacity from that date onwards. The applicants submit~~s~~ that there are three posts of Sr. Supervisors available in the department and those three posts are kept vacant <sup>being</sup> and the applicants are asked to discharge the duties of Sr. Supervisors also without any higher emoluments.

3. This O.A. is filed praying for a direction to the respondents to promote them to the post of Sr. Supervisor.

4. A reply has been filed in this O.A. The respondents submit~~s~~ that there is no~~f~~ necessity to fill the three Sr. Superintendent posts and hence they are not wanting to fill the said posts at the present juncture. It is also stated that none of the juniors of the applicants are promoted over-looking the seniority of these applicants. However, the learned counsel for the applicant submits that the three applicants are asked to discharge the duties of senior supervisor and this is evident from para-5 of the reply.

5. This Tribunal cannot examine whether the duties entrusted to them are of senior supervisor, <sup>even though</sup> ~~when~~ they were posted as junior supervisors. However, it is justifiable to direct the respondents to examine their cases if they submit a representation in this

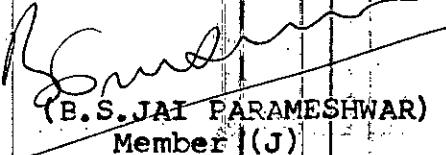
Jr

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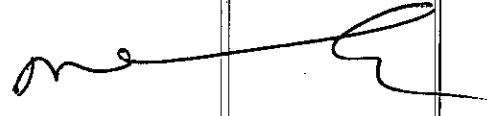
regard.

6. Accordingly the Original Application is disposed-of. No order as to costs.

  
(B.S. JAI PARAMESHWAR)

Member (J)

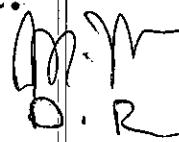
22/10/97

  
(R. RANGARAJAN)

Member (A)

Dated: 22nd October, 1997.  
Dictated in Open Court.

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M.W.  
O.R.

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**Copy to:**

1. The Registrar General, Census, 2/A,  
Mansingh Road, New Delhi.
2. The Director of Census Operations, Hyderabad.
3. One copy to Mr. J. V. Lakshmana Rao, Advocate, CAT, Hyderabad.
4. One copy to Mr. N. V. Raghava Reddy, Addl. CGSC, CAT, Hyderabad.
5. One copy to D. R(A), CAT, Hyderabad.
6. One duplicate copy.

YLKR

7/11/92

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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL <sup>Y</sup>  
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :  
M (J)

Dated: 22-10-97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in  
O.A.NO. 182/95

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

